

SLP(Crl.)No. 3401 OF 2000

ITEM No.41

Court No.10

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 3401/2000

(From the judgment and order dated 4.11.99 In CRA 2/82 OF THE HIGH
COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH)

BABU RAM & ANR.

Petitioner (s)

VERSUS

STATE OF U.P. & ORS.

Respondent (s)

(With Appln(s). for c/delay in filing SLP and permission to place
addl. documents on record&exemption from filing O.T.and bail)

With

SLP(Crl.)No. 3402/2000

Date : 26/02/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Petitioner (s) Mr. Yogeshwar Prasad, Sr. Adv.
Mr. Ramesh Chandra Mishra, Adv.
Dr. Meera Aggarwal, adv.

For Respondent (s) Mr. Prashant Chaudhary, adv.
Mr. Pramod Swarup, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J
.SP2

Delay condoned.
Leave granted.
Hearing expedited.
Preparation of paperbooks is dispensed with.
Permission to file additional documents is granted.

.SP1

(Suman Wadhwa)
PA to Addl.Regr.

(Vijay Aggarwal)
Court Master